IN THE NATIONAL COMPANY LAW TRIBUNAL, DIVISION BENCH, CHENNAI

CP/119/(252)/2017

Under Section 252 (3) of the Companies Act, 2013.

In the matter of

M/s. Intelligence Corporate Security and Services Private Limited Vs.

The Registrar of Companies, Chennai, Tamilnadu

Order delivered on 2nd of November, 2017

CORAM

CH. MOHD SHARIEF TARIQ, MEMBER (JUDICIAL) S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

For Applicant(s) : Mr. P. Jo

: Mr. P. James Victor Rajkumar, Counsel

For Respondent(s): Mr. B. Sarath Babu, Counsel

ORDER

CH MOHD SHARIEF TARIQ, MEMBER(JUDICIAL) :- (ORAL)

1. Under consideration is a Company Application that has been filed Under Section 252 (3) of the Companies Act, 2013 by the Applicant Company viz., M/s. Intelligence Corporate Security and Services Private Limited having CIN No. U74999TN2011PTC080135 and its Registered Office is

situated at No. 5, Mosque Street, Sathik Batcha Nagar, Virugambakkam, Chennai, Tamilnadu. The prayer made is for restoration of the name of the Applicant company to the Register of Companies maintained by the Registrar of Companies, Chennai, Tamilnadu.

- 2. The Applicant Company is a private limited by shares and got incorporated on 12.04.2011 under the Companies Act, 1956. The Authorised Share Capital of the Applicant Company is Rs.1,00,000/- divided into 10,000 equity shares of Rs.10/- each. The issued, subscribed and paid-up capital is Rs.1,00,000/- divided into 10,000 equity shares of Rs.10/- each.
- 3. The Counsel for the Applicant Company submitted that the Registrar of Companies struck off the name of the Applicant Company from the Register of Companies, vide Form No. STK-7 Notice of Striking off and Dissolution dated 05.07.2017, due to default in statutory compliance by not filing the Financial Statements and Annual Returns for the years 2012, 2013 and 2014.

- 4. Now, the Applicant Company prayed that in the event of revival of the Company and restoration of the name in the Register of Companies maintained by the concerned Registrar of Companies, it shall file all outstanding statutory statements for the said year along with the filing fees and the additional fees as may be applicable on the date of actual filing.
- 5. We have heard Counsels appearing on behalf of the Applicant and Respondent, and perused the record. Keeping in view the facts and circumstances of the and the submission made, we allow case Application and order for restoration of the name of the Applicant Company. We direct the Applicant Company to deliver a certified copy of this order to the Registrar of Companies within 30 days from the date of this On such delivery, the concerned Registrar of Companies shall in his official name and seal, publish the Order in the Official Gazette.

6. We direct the Applicant Company to file pending Financial Statements and Annual Returns with the concerned Registrar of Companies by making compliance with the requirements prescribed under the provisions of the Companies Act, 2013 and the Rules made thereunder within the time as may be granted by the concerned Registrar of Companies.

7. The Applicant Company is also directed to submit an Undertaking to the Registrar of Companies stating therein that the accounts of the Company were not used as means to transact tainted money during the period of demonetization.

8. Accordingly, the Application stands disposed of.

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S.VIJAYARAGHAVAN, MEMBER (TECHNICAL) CH.MOHD SHARIEF TARIQ MEMBER (JUDICIAL)